

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 73 of 2018 &
IA Nos. 254 & 1345 of 2019**

Dated: 6th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**M/s MB Power (Madhya Pradesh) Limited ... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Hemant Sahai
Mr. Shreshth Sharma
Ms. Molshree Bhatnagar**

Counsel for the Respondent(s) : Ms. Poorva Saigal for R-2

ORDER

IA No. 1345 of 2019

(Application for condonation of delay in filing written submission)

For the reasons set out in the application, delay of 113 days in filing the written submission is condoned. Written submissions is taken on record.

Application is disposed of.

**APPEAL NO. 73 of 2018 &
IA No. 254 of 2019**

List the matter for hearing on **03.10.2019**

**(Ravindra Kumar Verma)
Technical Member**

mk/mkj

**(Justice Manjula Chellur)
Chairperson**